ब अदालत तहसीलदार एवं सहायक समाहर्ता प्रथम श्रेणी, सुजानपुर, जिला हमीरपुर (हि०प्र०)

केस नम्बर-20 / T / 2025

दर्ज तिथि : 10-02-2025

श्रीमती अर्चना कुमारी पत्नी श्री शकित चंद, निवासी गांव व डा० वाहलग, तहसील टौणी देवी, जिला हमीरपुर (हि0 प्र0)।

बनाम

आम जनता

विषय.——प्रार्थना—पत्र बराए नाम दुरूस्ती अधीन धारा 37—38 हिमाचल प्रदेश भू—अधिनियम, 1954।

दिनांक 10-02-2025 को प्रार्थिया श्रीमती अर्चना क्मारी पत्नी श्री श्कित चंद, निवासी गांव व डा० वाहलग, तहसील टौणी देवी, जिला हमीरपुर (हि0 प्र0) ने अपनी ओर से एक प्रार्थना—पत्र हिमाचल प्रदेश भू-अधिनियम, 1954 की धारा 37-38 के अन्तर्गत प्रस्तुत करके अनुरोध किया है कि उसका नाम उसके सभी दस्तावेजों में अर्चना कुमारी दर्ज है। जबिक राजस्व विभाग के महाल भेडू, पटवार वृत्त सपाहल, कानूनगो वृत्त चौरी के राजस्व रिकार्ड में ध्रवी देवी पुत्री गोरख दर्ज है । जोकि ध्रवी देवी उर्फ अर्चेना कुमारी राजस्व विभाग में दर्ज / दुरुस्त किया जावे।

प्रार्थिया के प्रार्थना-पत्र पर कारवाई करते हुए आरंभिक जांच व छानबीन फील्ड स्टाफ के माध्यम से करवाई गई व स्थानी टीकादारान के ब्यानात दर्ज करवाए गए जिसमें पाया गया कि प्रार्थिया को सभी लोग ध्रवी देवी उर्फ अर्चना कुमारी दोनों नामों से जानते हैं।

इस बारे आम जनता को बजरिया इश्तहार / मुस्त्री मुनादी सूचित किया जाता है कि यदि किसी व्यक्ति को राजस्व रिकार्ड में श्रीमती अर्चना कुमारी पत्नी श्री श्रिकत चंद, निवासी गांव व डा० वाहलग, तहसील टौणी देवी, जिला हमीरपुर (हि0प्र0) का नाम विभाग के महाल भेडू, पटवार वृत्त सपाहल, कानूनगो वृत्त चौरी के राजस्व रिकार्ड में ध्रवी देवी उर्फ अर्चना कुमारी दर्ज / दुरुस्त किए जाने बारे कोई आपत्ति एवं एतराज हो तो वह असालतन या वकालतन तारीख पेशी 17-12-2025 को सुबह 11.00 बजे इस अदालत में मुकाम सुजानपुर में अपना उजर एवं एतराज पेश कर सकता है। कोई आपत्ति एवं एतराज प्राप्त न होने की सूरत में प्रार्थिया श्रीमती अर्चना कुमारी पत्नी श्री श्कित चंद, निवासी गांव व डा० वाहलग, तहसील टौणी देवी, जिला हमीरपुर (हि0 प्र0) का नाम विभाग के महाल भेडू, पटवार वृत्त सपाहल, कानूनगो वृत्त चौरी के राजस्व रिकार्ड में ध्रुवी देवी उर्फ अर्चना कुमारी दर्ज / दुरुस्त कर दिया जावेगा व इसके उपरांत कोई आपत्ति एवं एतराज मान्य नहीं होगा।

यह इश्तहार / मुश्त्री मुनादी आज दिनांक 28-11-2025 को मेरे हस्ताक्षर व मोहर अदालत द्वारा जारी हुआ।

मोहर।

हस्ताक्षरित / –

तहसीलदार एवं सहायक समाहर्ता प्रथम श्रेणी,

स्जानपुर, जिला हमीरपुर (हि0प्र0)।

ब अदालत तहसीलदार एवं सहायक समाहर्ता प्रथम श्रेणी, सुजानपुर, जिला हमीरपुर (हि०प्र०)

केस नम्बर—15 / T / 2025

दर्ज तिथि : 17-01-2025

श्री राज क्मार चौधरी पुत्र श्री धर्म सिंह, निवासी वार्ड नं0 4, सुजानपुर, डा0 सुजानपुर टिहरा, तहसील स्जानपुर, जिला हमीरपुर (हि0 प्र0)।

बनाम

आम जनता

विषय.—-प्रार्थना-पत्र बराए नाम दुरूस्ती अधीन धारा 37-38 हिमाचल प्रदेश भू-अधिनियम, 1954।

दिनांक 17—01—2025 को प्रार्थी श्री राज कुमार चौधरी पुत्र श्री धर्म सिंह, निवासी वार्ड नं0 4, सुजानपुर, डा0 सुजानपुर टिहरा, तहसील सुजानपुर, जिला हमीरपुर (हि0 प्र0) ने अपनी ओर से एक प्रार्थना—पत्र हिमाचल प्रदेश भू—अधिनियम, 1954 की धारा 37—38 के अन्तर्गत प्रस्तुत करके अनुरोध किया है कि उसका नाम उसके सभी दस्तावेजों में राज कुमार चौधरी दर्ज है। जबिक राजस्व विभाग में उसका नाम राज कुमार दर्ज है जोिक राज कुमार उर्फ राज कुमार चौधरी राजस्व विभाग में दर्ज / दुरुस्त किया जावे।

प्रार्थी के प्रार्थना—पत्र पर कारवाई करते हुए आरंभिक जांच व छानबीन फील्ड स्टाफ के माध्यम से करवाई गई व स्थानीय टीकादारान के ब्यानात दर्ज करवाए गए जिसमें पाया गया कि प्रार्थी को सभी लोग राज कुमार उर्फ राज कुमार चौधरी दोनों नामों से जानते हैं।

इस बारे आम जनता को बजिरया इश्तहार / मुस्त्री मुनादी सूचित किया जाता है कि यदि किसी व्यक्ति को राजस्व रिकार्ड में प्रार्थी श्री राज कुमार चौधरी पुत्र श्री धर्म सिंह, निवासी वार्ड नं0 4, सुजानपुर, डा0 सुजानपुर टिहरा, तहसील सुजानपुर, जिला हमीरपुर (हि0 प्र0) का नाम राज कुमार उर्फ राज कुमार चौधरी दर्ज / दुरुस्त किए जाने बारे कोई आपित एवं एतराज हो तो वह असालतन या वकालतन तारीख पेशी 17—12—2025 को सुबह 11.00 बजे इस अदालत में मुकाम सुजानपुर में अपना उजर एवं एतराज पेश कर सकता है। कोई आपित एवं एतराज प्राप्त न होने की सूरत में प्रार्थी श्री राज कुमार चौधरी पुत्र श्री धर्म सिंह, निवासी वार्ड नं0 4, सुजानपुर, डा0 सुजानपुर टिहरा, तहसील सुजानपुर, जिला हमीरपुर (हि0 प्र0) का नाम राज कुमार उर्फ राज कुमार चौधरी दर्ज / दुरुस्त कर दिया जावेगा व इसके उपरांत कोई आपित एवं एतराज मान्य नहीं होगा।

यह इश्तहार / मुश्त्री मुनादी आज दिनांक 28—11—2025 को मेरे हस्ताक्षर व मोहर अदालत द्वारा जारी हुआ।

मोहर।

हस्ताक्षरित / — तहसीलदार एवं सहायक समाहर्ता प्रथम श्रेणी, सुजानपुर, जिला हमीरपुर (हि०प्र०)।

ब अदालत तहसीलदार एवं कार्यकारी दण्डाधिकारी सुजानपुर, जिला हमीरपुर (हि0 प्र0)

केस नम्बर—52 / 2025 दायर तिथि : 17—11—2025 किरम मुकद्दमा : इंद्राज जन्म तिथि आगामी तारीख पेशी / सुनवाई : 23—12—2025

श्रीमती कमलेश कुमारी पुत्री सुख राम, निवासी गांव व डाकघर टिहरा, तहसील सुजानपुर, जिला हमीरपुर (हि0प्र0) आम जनता . .प्रत्यार्थी ।

विषय.—प्रार्थना—पत्र जेर धारा 13(3) जन्म एवं मृत्यु पंजीकरण अधिनियम, 1969 श्रीमती कमलेश कुमारी पुत्री सुख राम, निवासी गांव व डाकघर टिहरा, तहसील सुजानपुर, जिला हमीरपुर (हि0प्र0) के सम्बन्ध में इश्तहार / सूचना / मुश्त्री मुनादी करवाने बारे।

श्रीमती कमलेश कुमारी पुत्री सुख राम, निवासी गांव व डाकघर टिहरा, तहसील सुजानपुर, जिला हमीरपुर (हि0प्र0) द्वारा आवेदन पत्र, शपथ—पत्र व अन्य सम्बंधित दस्तावेजों / रिकॉर्ड सिहत इस कार्यायल में प्राप्त हुआ है। जिसमें उल्लेख है कि श्रीमती कमलेश कुमारी पुत्री सुख राम, निवासी गांव व डाकघर टिहरा, तहसील सुजानपुर, जिला हमीरपुर (हि0प्र0) का जन्म दिनांक 24—05—1970 को हुआ है जोकि अज्ञानतावश सम्बंधित ग्राम पंचायत टिहरा के जन्म व मृत्यु रजिस्टर में आज दिन तक दर्ज नहीं हुआ है। अतः प्रार्थिया अपनी जन्म तिथि की घटना का पंजीकरण ग्राम पंचायत टिहरा के रिकार्ड में दर्ज करना चाहती है।

अतः इस इश्तहार मुश्त्री मुनादी द्वारा आम जनता को सूचित किया जाता है कि यदि किसी व्यक्ति को उक्त श्रीमती कमलेश कुमारी पुत्री सुख राम, निवासी गांव व डाकघर टिहरा, तहसील सुजानपुर, जिला हमीरपुर (हि0प्र0) की जन्म तिथि 24—05—1970 की घटना का पंजीकरण ग्राम पंचायत टिहरा के रिकार्ड में दर्ज करवाने बारे कोई आपित हो तो वह असालतन या वकालतन दिनांक 23—12—2025 को इस अदालत में प्रातः 11.00 बजे उपस्थित होकर अपना उजर पेश कर सकता है। हाजिर न आने की सूरत में एकतरफा कार्यवाही अमल में लाई जाकर उक्त जन्म तिथि 24—05—1970 की घटना का पंजीकरण ग्राम पंचायत टिहरा के रिकार्ड में दर्ज करने के आदेश पारित कर दिये जाएंगे तथा बाद में किसी भी प्रकार का कोई उजर मान्य नहीं होगा।

आज दिनांक 01-12-2025 को मेरे हस्ताक्षर व मोहर अदालत से जारी हुआ।

मोहर।

हस्ताक्षरित / – कार्यकारी दण्डाधिकारी एवं तहसीलदार, सुजानपुर, जिला हमीरपुर (हि०प्र०)।

ब अदालत तहसीलदार एवं कार्यकारी दण्डाधिकारी सुजानपुर, जिला हमीरपुर (हि0 प्र0)

प जपालत तकतालवार १५ कावकारा परनावकारा तुजारापुर, जिला क्यारपुर (कि

केस नम्बर—53 / 2025 दायर तिथि : 01—12—2025 किरम मुकद्दमा : इंद्राज जन्म तिथि आगामी तारीख पेशी / सुनवाई : 23–12–2025

श्रीमती सरला देवी पुत्री कांशी राम, निवासी गांव व डाकघर पटलांदर, तहसील सुजानपुर, जिला हमीरपुर (हि0प्र0)

बनाम

आम जनता

. .प्रत्यार्थी ।

विषय.—प्रार्थना—पत्र जेर धारा 13(3) जन्म एवं मृत्यु पंजीकरण अधिनियम, 1969 श्रीमती सरला देवी पुत्री कांशी राम, निवासी गांव व डाकघर पटलांदर, तहसील सुजानपुर, जिला हमीरपुर (हि0प्र0) के सम्बन्ध में इश्तहार / सूचना / मुश्त्री मुनादी करवाने बारे।

श्रीमती सरला देवी पुत्री कांशी राम, निवासी गांव व डाकघर पटलांदर, तहसील सुजानपुर, जिला हमीरपुर (हि0प्र0) द्वारा आवेदन पत्र, शपथ-पत्र व अन्य सम्बंधित दस्तावेजों / रिकॉर्ड सहित इस कार्यायल में प्राप्त हुआ है। जिसमें उल्लेख है कि श्रीमती सरला देवी पुत्री कांशी राम, निवासी गांव व डाकघर पटलांदर, तहसील सुजानपुर, जिला हमीरपुर (हि0प्र0) का जन्म दिनांक 02—02—1970 को हुआ है जोकि अज्ञानतावश सम्बंधित ग्राम पंचायत चिमयाणा के जन्म व मृत्यु रिजस्टर में आज दिन तक दर्ज नहीं हुआ है। अतः प्रार्थिया अपना जन्म तिथि की घटना का पंजीकरण ग्राम पंचायत चिमयाणा के रिकार्ड में दर्ज करना चाहती है।

अतः इस इश्तहार मुश्त्री मुनादी द्वारा आम जनता को सूचित किया जाता है कि यदि किसी व्यक्ति को उक्त प्रार्थिया श्रीमती सरला देवी पुत्री कांशी राम, निवासी गांव व डाकघर पटलांदर, तहसील सुजानपुर, जिला हमीरपुर (हि0प्र0) की जन्म तिथि 02—02—1970 की घटना का पंजीकरण ग्राम पंचायत चिमयाणा के रिकार्ड में दर्ज करवाने बारे कोई आपित हो तो वह असालतन या वकालतन दिनांक 23—12—2025 को इस अदालत में प्रातः 11.00 बजे उपस्थित होकर अपना उजर पेश कर सकता है। हाजिर न आने की सूरत में एकतरफा कार्यवाही अमल में लाई जाकर उक्त जन्म तिथि 02—02—1970 की घटना का पंजीकरण ग्राम पंचायत चिमयाणा के रिकार्ड में दर्ज करने के आदेश पारित कर दिये जाएंगे तथा बाद में किसी भी प्रकार का कोई उजर मान्य नहीं होगा।

आज दिनांक 01-12-2025 को मेरे हस्ताक्षर व मोहर अदालत से जारी हुआ।

मोहर।

हस्ताक्षरित / – कार्यकारी दण्डाधिकारी एवं तहसीलदार, सुजानपुर, जिला हमीरपुर (हि०प्र०)।

In the Court of Executive Magistrate-cum-Tehsildar, Dhatwal at Bijhari, Distt. Hamirpur (H.P.)

In the matter of:

Veena Kumari

Versus

General Public

Notice to General Public.

Smt. Veena Kumari d/o Sh. Dalip Singh, r/o Village Samtana Khurd, Tehsil Dhatwal at Bijhari, Distt. Hamirpur (H.P.) has applied in the office for the entry of her date of birth which has taken place on 10-08-1964 but due to ignorance the same could not be entered in the record of Gram Panchayat Jhanhain. The applicant in support of the facts of the event has submitted the requisite documents and the same have been perused accordingly.

General public is hereby informed through this notice that if any person is having any objection regarding the entry of date of birth of the applicant which is 10-08-1964, they can file their objections either in writing or through their counsel within a period of 30 days from the date of issuance of this notice. If no objection is received from any person regarding the date of birth which is 10-08-1964 the same will be registered accordingly.

Issued under my hand and seal of the court on 25-11-2025.

Seal. Sd/-

In the Court of Tehsildar-cum-Executive Magistrate, Dhatwal at Bijhari, Distt. Hamirpur (H.P.) In the matter of: Geeta Devi Versus General Public Notice to General Public. Geeta Devi d/o Ranjeet Singh, r/o Village Sudar, Tehsil Dhatwal at Bijhari, Distt. Hamirpur (H.P.) has applied in the office for the entry of her date of birth which has taken place on 23-03-1949 but due to ignorance the same could not be entered in the record of Gram Panchayat Dhangota. The applicant in support of the facts of the event has submitted the requisite documents and the same have been perused accordingly. General public is hereby informed through this notice that if anyone has any objection regarding the entry of date of birth of the applicant i.e. 23-03-1949, they can either in person or through counsel file their objections before the undersigned within 30 days from the date of publication of this notice. otherwise the matter shall be proceeded further accordingly. Issued under my hand and seal of the court on 21-11-2025. Seal. Sd/-Executive Magistrate, Dhatwal at Bijhari, District Hamirpur (H.P.). In the Court of Tehsildar-cum-Executive Magistrate, Dhatwal at Bijhari, Distt. Hamirpur (H.P.) In the matter of: Manbhari Versus General Public

Manbhari d/o Barfi Ram, r/o Village Sakroh, Tehsil Dhatwal at Bijhari, Distt. Hamirpur (H.P.) has applied in the office for the entry of her date of birth which has taken place on

Notice to General Public.

08-06-1961, but due to ignorance the same could not be entered in the record of Gram Panchayat Sakroh. The applicant in support of the facts of the event has submitted the requisite documents and the same have been perused accordingly.

General public is hereby informed through this notice that if anyone has any objection regarding the entry of date of birth of the applicant *i.e.* 08-06-1961, they can either in person or through counsel file their objections before the undersigned within 30 days from the date of publication of this notice. otherwise the matter shall be proceeded further accordingly.

Issued under my hand and seal of the court on 21-11-2025.

Seal. Sd/-

Executive Magistrate, Dhatwal at Bijhari, District Hamirpur (H.P.).

In the Court of Vikash Shukla, H.A.S., Marriage Officer-cum-Sub-Divisional Magistrate, Sujanpur, Distt. Hamirpur (H. P.)

In the matter of:

- 1. Kartikae Kashyap aged 24 years s/o Sh. Ghanshyam Chowdhary, r/o Present Address Village & P.O. Tihra, Tehsil Sujanpur, District Hamirpur (H.P.).
- 2. Muskan Kango aged 25 years d/o Narender Kanga, r/o Village Bakarti, P.O. Masiana, Tehsil Hamirpur, Distt. Hamirpur (H.P.) . . *Applicants*.

Versus

General Public . . Respondent.

Application for the registration of marriage under Section 16 of Special Marriage Act, 1954 (Central Act) as Amended by Marriage Laws (Amendment Act 01, 49 of 2001).

Kartikae Kashyap aged 24 years s/o Ghanshyam Chowdhary, r/o Present Address Village & P.O. Tihra, Tehsil Sujanpur, Distt. Hamirpur (H.P.) & Muskan Kango aged 25 years d/o Narender Kanga, r/o Village Bakarti, P.O. Masiana, Tehsil Hamirpur, Distt. Hamirpur (H.P.) have filed an application alongwith affidavits in this court under Section 16 of Special Marriage Act, 1954 (Central Act) as Amended by the Marriage Laws (amendment Act 01, 49 of 2001) that they have solemnized their marriage ceremony on 22-11-2025 at Nav Durga Mandir, W/No. 7 Tehsil Sujanpur, Distt. Hamirpur (H.P.) as per Hindu rights and customs and they are living together as husband and wife since then. Hence their marriage may be registered under Special Marriage Act, 1954.

Therefore, the general public is hereby informed through this notice that any person who has any objection regarding this marriage can file the objection personally or in writing before this court on or before 29-12-2025. After that no objections will be entertained and marriage will be registered accordingly.

Issued today on 24-11-2025 under my hand and seal of the court.

In the Court of Vikash Shukla, H.A.S., Marriage Officer-cum-Sub-Divisional Magistrate, Sujanpur, Distt. Hamirpur (H. P.)

In the matter of:

- 1. Shanti Sawroop aged 35 years s/o Kuldeep Singh, r/o Village & P.O. Tihra, Tehsil Sujanpur, District Hamirpur (H.P.).
- 2. Arti Devi aged 21 years d/o Rattan Chand, r/o Village Indora, P.O. Indora, Tehsil Nurpur, Distt. Kangra (H.P.) . . . Applicants.

Versus

General Public . . Respondent.

Application for the registration of marriage under Section 16 of Special Marriage Act, 1954 (Central Act) as Amended by Marriage Laws (Amendment Act 01, 49 of 2001).

Shanti Sawroop aged 35 years s/o Kuldeep Singh, r/o Village & P.O. Tihra, Tehsil Sujanpur, District Hamirpur (H.P.) & Arti Devi aged 21 years d/o Rattan Chand, r/o Village Indora, P.O. Indora, Tehsil Nurpur, Distt. Kangra (H.P.) have filed an application alongwith affidavits in this court under Section 16 of Special Marriage Act, 1954 (Central Act) as amended by the Marriage Laws (amendment Act 01, 49 of 2001) that they have solemnized their marriage ceremony on 23-11-2025 at Murli Manohar Temples, Tehsil Sujanpur, Distt. Hamirpur (H.P.) as per Hindu rights and customs and they are living together as husband and wife since then. Hence their marriage may be registered under Special Marriage Act, 1954.

Therefore, the general public is hereby informed through this notice that any person who has any objection regarding this marriage can file the objection personally or in writing before this court on or before 30-12-2025. After that no objections will be entertained and marriage will be registered accordingly.

Issued today on 24-11-2025 under my hand and seal of the court.

Seal. Sd/-

Marriage Officer-cum-Sub-Divisional Magistrate, Sujanpur, District Hamirpur (H.P.).

In the matter of:

- 1. Lakhanpal aged 24 years s/o Vir Singh, r/o Village & P.O. Chabutra, Tehsil Sujanpur, District Hamirpur (H.P.).
- 2. Vedanshi aged 20 years d/o Pritiam Chand, r/o Village Uttamber, P.O. Bagwara, Tehsil Bamson at Tauni Devi, Distt. Hamirpur (H.P.) . . . Applicants.

Versus

General Public . . Respondent.

Application for the registration of marriage under Section 16 of Special Marriage Act, 1954 (Central Act) as Amended by Marriage Laws (Amendment Act 01, 49 of 2001).

Lakhanpal aged 24 years s/o Vir Singh, r/o Village & P.O. Chabutra, Tehsil Sujanpur, District Hamirpur (H.P.) & Vedanshi aged 20 years d/o Pritiam Chand, r/o Village Uttamber, P.O. Bagwara, Tehsil Bamson at Tauni Devi, Distt. Hamirpur (H.P.) have filed an application alongwith affidavits in this court under Section 16 of Special Marriage Act, 1954 (Central Act) as amended by the Marriage Laws (amendment Act 01, 49 of 2001) that they have solemnized their marriage ceremony on 20-11-2025 at Murli Manohar Temple, Tehsil Sujanpur, Distt. Hamirpur (H.P.) as per Hindu rights and customs and they are living together as husband and wife since then. Hence their marriage may be registered under Special Marriage Act, 1954.

Therefore, the general public is hereby informed through this notice that any person who has any objection regarding this marriage can file the objection personally or in writing before this court on or before 30-12-2025. After that no objections will be entertained and marriage will be registered accordingly.

Issued today on 24-11-2025 under my hand and seal of the court.

Seal. Sd/-

Marriage Officer-cum-Sub-Divisional Magistrate, Sujanpur, District Hamirpur (H.P.).

In the Court of Executive Magistrate-cum-Tehsildar Dhatwal at Bijhari, Distt. Hamirpur (H.P.)

In the matter of:

Jai Devi

Versus

General Public

Notice to General Public.

Smt. Jai Devi d/o Sh. Bhandari Ram, r/o Village Maharal, Tehsil Dhatwal at Bijhari, Distt. Hamirpur (H.P.) presenly w/o Sh. Surender Singh, r/o Village Baragran, Tehsil Dhatwal at Bijhari, Distt. Hamirpur (H.P.) has applied in the office for the entry of her date of birth which has taken place on 01-06-1972 but due to ignorance the same could not be entered in the record of Gram Panchayat Maharal. The applicant in support of the facts of the event has submitted the requisite documents and the same have been perused accordingly.

General public is hereby informed through this notice that if any person is having any objection regarding the entry of date of birth of the applicant which is 01-06-1972, they can file their objections either in writing or through their counsel within a period of 30 days from the date of issuance of this notice, if no objection is received from any person regarding the date of birth which is 01-06-1972 the same will be registered accordingly.

Issued under my hand and seal of the court on 28-11-2025.

Seal. Sd/-Executive Magistrate, Dhatwal at Bijhari,

District Hamirpur (H.P.).

In the Court of Executive Magistrate (Tehsildar), Bhoranj, District Hamirpur (H.P.)

In the matter of:

Smt. Nirmla Devi d/o Bidhi Chand, r/o Village Bajroh, P.O. Badhani, Tehsil Bhoranj, Distt. Hamirpur (H.P.). .. *Applicant*.

Versus

General Public .. Respondent.

Application u/s 13 (3) of Birth and Death Registration Act, 1969 and Section 9 (3) of H.P. Birth and Death Registration Rules, 2003.

Whereas, Smt. Nirmla Devi d/o Bidhi Chand, r/o Village Bajroh, P.O. Badhani, Tehsil Bhoranj, Distt. Hamirpur (H.P.) has moved an application before the undersigned under section 13 (3) of Birth & Death Registration Act, 1969 and Section 9 (3) of H.P. Birth & Death Registration Rules, 2003 alongwith affidavits and other relevant document for entering her date of birth 08-04-1963, which could not be registered in the record of G.P. Bhoranj.

Now, therefore by this proclamation, the general public is hereby informed that any person having any objection (s) for the registration of delayed date of birth of Smt. Nirmla Devi d/o Bidhi Chand may submit their objection in writing or appear in person in this court on or before 25-12-2025 at 10.00 A.M, failing which no objection will be entertained after expiry of date.

Seal. Sd/-

In the Court of Executive Magistrate (Tehsildar), Bhoranj, District Hamirpur (H.P.)

In the matter of:

Smt. Pushpa d/o Lachhman Dass, r/o Village Saharwin, P.O. Sulkhan, Tehsil Bhoranj, Distt. Hamirpur (H.P.). .. *Applicant*.

Versus

General Public .. Respondent.

Application u/s 13 (3) of Birth and Death Registration Act, 1969 and Section 9 (3) of H.P. Birth and Death Registration Rules, 2003.

Whereas, Smt. Pushpa d/o Lachhman Dass, r/o Village Saharwin, P.O. Sulkhan, Tehsil Bhoranj, Distt. Hamirpur (H.P.) has moved an application before the undersigned under section 13 (3) of Birth & Death Registration Act, 1969 and Section 9 (3) of H.P. Birth & Death Registration Rules, 2003 alongwith affidavits and other relevant document for entering her date of birth 20-04-1961, which could not be registered in the record of G.P. Bhounkhar.

Now, therefore by this proclamation, the general public is hereby informed that any person having any objection (s) for the registration of delayed date of birth of Smt Pushpa d/o Lachhman Dass may submit their objection in writing or appear in person in this court on or before 25-12-2025 at 10.00 A.M, failing which no objection will be entertained after expiry of date.

Seal. Sd/-

Executive Magistrate (Tehsildar), Bhoranj, District Hamirpur (H.P.).

In the Court of Executive Magistrate (Tehsildar), Bhoranj, District Hamirpur (H.P.)

In the matter of:

Sh. Brajesh Kumar s/o Trilok Chand, r/o Village Dungri, P.O. Dungri, Tehsil Bhoranj, Distt. Hamirpur (H.P.). .. *Applicant*.

Versus

General Public .. Respondent.

Application u/s 13 (3) of Birth and Death Registration Act, 1969 and Section 9 (3) of H.P. Birth and Death Registration Rules, 2003.

Whereas, Sh. Brajesh Kumar s/o Trilok Chand, r/o Village Dungri, P.O. Dungri, Tehsil Bhoranj, Distt. Hamirpur (H.P.) has moved an application before the undersigned under section 13

(3) of Birth & Death Registration Act, 1969 and Section 9 (3) of H.P. Birth & Death Registration Rules, 2003 alongwith affidavits and other relevant document for entering his date of birth 25-05-1980, which could not be registered in the record of G.P. Rohwin.

Now, therefore by this proclamation, the general public is hereby informed that any person having any objection (s) for the registration of delayed date of birth of Sh. Brajesh Kumar s/o Sh. Trilok Chand may submit their objection in writing or appear in person in this court on or before 25-12-2025 at 10.00 A.M, failing which no objection will be entertained after expiry of date.

Seal.		Sd/-
		Executive Magistrate,
		Bhoranj, District Hamirpur (H.P.).
	MATERIAL RESIDENCE AND ADDRESS AND ADDRESS AND ADDRESS	

In the Court of Executive Magistrate (Tehsildar), Bhoranj, District Hamirpur (H.P.)

In the matter of:

Smt. Shilan Devi d/o Sh. Amin Chand, r/o Village Bharthyani, P.O. Badhani, Tehsil Bhoranj, Distt. Hamirpur (H.P.). .. *Applicant*.

Versus

General Public .. Respondent.

Application u/s 13 (3) of Birth and Death Registration Act, 1969 and Section 9 (3) of H.P. Birth and Death Registration Rules, 2003.

Whereas, Smt. Shilan Devi d/o Sh. Amin Chand, r/o Village Bharthyani, P.O. Badhani, Tehsil Bhoranj, Distt. Hamirpur (H.P.) has moved an application before the undersigned under section 13 (3) of Birth & Death Registration Act, 1969 and Section 9 (3) of H.P. Birth & Death Registration Rules, 2003 alongwith affidavits and other relevant document for entering her date of birth 02-06-1967, which could not be registered in the record of G.P. Danvaan.

Now, therefore by this proclamation, the general public is hereby informed that any person having any objection (s) for the registration of delayed date of birth of Smt. Shilan Devi d/o Sh. Amin Chand may submit their objection in writing or appear in person in this court on or before 25-12-2025 at 10.00 A.M, failing which no objection will be entertained after expiry of date.

Seal.	Sd/-
	Executive Magistrate,
	Bhoranj, District Hamirpur (H.P.)
	Bhoranj, District Hamirpur (H.P

Ms. Nirmla Devi d/o Sh. Finju Ram, r/o Village Dhamrola, P.O. Jakhyol, Tehsil Bhoranj, District Hamirpur (H.P.) ... *Aplicant*.

Versus

General Public .. Respondent.

Application u/s 13 (3) of Birth and Death Registration Act, 1969.

As per office letter number HFW-HMR (ST B & D) Del.-2024/2-23261, dated 24-04-2025 of District Registrar Birth and Death Hamirpur, the application of Ms. Nirmla Devi d/o Sh. Finju Ram, r/o Village Dhamrola, P.O. Jakhyol, Tehsil Bhoranj, District Hamirpur (H.P.) was received in this office alongwith the relevent records and affidavit. In which it is mentioned that he/she was born on 10-04-1968 however, the registration of the said birth could not be registered in the records of Gram Panchayat Kharwar. The applicant now wants to get the above mentioned date of birth registered in Gram Panchayat Kharwar. Therefore, through this notice the general public is intimated that if anyone has any objection regarding registration of the date of birth Ms. Nirmla Devi d/o Sh. Finju Ram, r/o Village Dhamrola, P.O. Jakhyol, Tehsil Bhoranj, District Hamirpur (H.P.) as 10-04-1968 in the records of Gram Panchayat Kharwar, he/she can present his/her objection by appearing in this court. In case of non-appearance, unilateral action will be implemented and further action will be taken.

Issued today dated 06-11-2025 under my hand and seal of the court.

Seal.

Executive Magistrate Bhoranj, District Hamirpur (H.P.).

Sd/-

Executive Magistrate/Naib-Tehsildar, Tehsil Bhoranj, District Hamirpur (H.P.)

Mr. Madan Lal s/o Sh. Prem Dass, r/o Village Khuthrin, P.O. Ladraur, Tehsil Bhoranj, District Hamirpur (H.P.) ... *Aplicant*.

Versus

General Public .. Respondent.

Application u/s 13 (3) of Birth and Death Registration Act, 1969.

As per office letter number HFW-HMR (ST B & D) Del.-2024/2-26383, dated 22-11-2025 of District Registrar Birth and Death Hamirpur, the application of Mr. Madan Lal s/o Sh. Prem Dass, r/o Village Khuthrin, P.O. Ladraur, Tehsil Bhoranj, District Hamirpur (H.P.) was received in this office alongwith the relevent records and affidavit. In which it is mentioned that he was born on 15-04-1967 however, the registration of the said birth could not be registered in the records of Gram Panchayat Bhounkhar. The applicant now wants to get the above mentioned date of birth registered in Gram Panchayat Bhounkhar. Therefore, through this notice the general public is intimated that if anyone has any objection regarding registration of the date of birth Mr. Madan Lal s/o Sh. Prem Dass, r/o Village Khuthrin, P.O. Ladraur, Tehsil Bhoranj, District Hamirpur (H.P.) as

15-04-1967 in the records of Gram Panchayat Bhounkhar, he/she can present his/her objection by appearing in this court. In case of non-appearance, unilateral action will be implemented and further action will be taken.

Issued today dated 01-12-2025 under my hand and seal of the court.

Seal.	Sd/-
	Executive Magistrate Bhoranj
	District Hamirpur (H.P.)

Executive Magistrate/ Naib-Tehsildar, Tehsil Bhoranj, District Hamirpur (H.P.)

Ms. Santosh Kumari d/o Sh. Inder Singh, r/o Village Bheval, P.O. Karohta, Tehsil Bhoranj, District Hamirpur (H.P.) ... *Aplicant*.

Versus

General Public .. Respondent.

Application u/s 13 (3) of Birth and Death Registration Act, 1969.

As per office letter number HFW-HMR (ST B & D) Del.-2024/2-22292, dated 25-09-2025 of District Registrar Birth and Death Hamirpur, the application of Ms. Santosh Kumari d/o Sh. Inder Singh, r/o Village Bheval, P.O. Karohta, Tehsil Bhoranj, District Hamirpur (H.P.) was received in this office alongwith the relevent records and affidavit. In which it is mentioned that he/she was born on 14-06-1969 however, the registration of the said birth could not be registered in the records of Gram Panchayat Karohta. The applicant now wants to get the above mentioned date of birth registered in Gram Panchayat Karohta. Therefore, through this notice the general public is intimated that if anyone has any objection regarding registration of the date of birth Ms. Santosh Kumari d/o Sh. Inder Singh, r/o Village Bheval, P.O. Karohta, Tehsil Bhoranj, District Hamirpur (H.P.) as 14-06-1969 in the records of Gram Panchayat Karohta, he/she can present his/her objection by appearing in this court. In case of non-appearance, unilateral action will be implemented and further action will be taken.

Issued today dated 02-12-2025 under my hand and seal of the court.

Seal.	Sd/-
	Executive Magistrate Bhoranj,
	District Hamirpur (H.P.).